

ITEM NO.54

COURT NO.9

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 28205/2022

(Arising out of impugned final judgment and order dated 26-08-2022 in CRLOP No. 20088/2022 26-08-2022 in CRLOP No. 20135/2022 26-08-2022 in CRLOP No. 20406/2022 passed by the High Court Of Judicature At Madras)

A.P SELVI

Petitioner(s)

VERSUS

STATE REPRESENTED BY THE INSPECTOR OF POLICE & ORS.Respondent(s)

(IA No. 137087/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 177923/2022 - EXEMPTION FROM FILING O.T., IA No. 137086/2022 - EXEMPTION FROM FILING O.T., IA No. 177921/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 137085/2022 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 14-12-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Sidharth Luthra, Sr. Adv.  
Mr. Rahul Shyam Bhandari, AOR  
Ms. Priya Dharshni G., Adv.  
Mr. Satya Pathak, Adv.  
Ms. Pinky Dubey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Permission to file special leave petition is granted.

Issue notice.

Dasti, in addition, is permitted.

(DEEPAK SINGH)  
COURT MASTER (SH)

(ANJU KAPOOR)  
COURT MASTER (NSH)

